

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
NEW DELHI

C.P NO.835/2016  
CA NO.

CORAM:

SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

NAME OF THE COMPANY: Ink Business Network India Pvt. Ltd.  
V/s  
Toyo Ink India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
391-394	MRS. NAVNEET S. REHGAL,	ADVOCATE	PETITIONERS,	<i>Navneet Sehgal</i>
1.				
2.	CHETANA KANDPAL	Company Prosecutor	For OL, Delhi	<i>Chetana</i>
3.	MANISH RAJ	Company Prosecutor	for RD (NR)	<i>Manish Raj</i>

ORDER

Learned Counsel for the Petitioner seeks some more time to file an affidavit furnishing undertaking on the part of the Petitioner with respect to the disputed tax liability in relation to the appeal filed before the ITAT.

Post the matter on 26.05.2017.

*D. Solw*

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

U.D. Mehta  
19.5.2017

*Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)